

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

Appeal No. 352 of 2017

Dated: 8th May, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:-

**M/s Adani Green Energy (Tamil Nadu) Ltd. ...Appellant(s)
Vs.
Tamil Nadu Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Poonam Verma
Ms. Aparajitha Upadhyay
Ms. Abiha Zaidi

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-1

Mr. S. Vallinayagam
Ms. S. Amali for R-2 to 4

Mr. Dilip Kumar for R-5

ORDER

We have heard learned counsel for the parties.

Judgment is Reserved. Learned counsel for the parties may file written submissions on or before 22.05.2019 with advance copy to the other side.

**(Ravindra Kumar Verma)
Technical Member**

ts/mkj

**(Justice Manjula Chellur)
Chairperson**